

#### **Commercial utilization of surplus railway land**

1971. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways have formulated any action plan for commercial utilization of surplus Railway land;

(b) if so, the details thereof; and

(c) the criteria, for such commercial facilities to be set up at various sites?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI):

(a) to (c) Vacant Railway land not required by Railways for immediate future operational needs is utilised for commercial development, wherever feasible as per the extant Government Guidelines. In this regard, Rail Land Development Authority (RLOA) a statutory body has been set up through the Railway (Amendment) Act, 2005 to undertake commercial development. So far, 135 sites have been identified and developers have been finalised for five sites.

Commercial facilities to be developed will be ascertained after a detailed study for each site by reputed consultants. The study is based on detailed market analysis and State Government/local bodies bye-laws.

#### **New railway line in Assam**

1972. SHRI KUMAR DEEPAK DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether survey of the new railway line from Jogighopa to Aminganj through Barpeta and Hajo has been completed within the stipulated time by the NF Railway in Assam;

(b) whether Railways would take up the said project for implementation in the next financial year; and

(c) if not, whether Railways would take up the project for implementation on priority basis in the larger public interest and considering long standing demand for such a project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI):

(a) to (c) A survey for construction of new broad gauge line from Jogighopa to Guwahati via